

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 241
TO BE ANSWERED ON 26.04.2016

Recycling of Waste

241 SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has notified rules making it incumbent on a wide range of groups-hotels, residential colonies, bulk producers of consumer goods, ports, railway stations, airports and pilgrimage spots to ensure that the solid waste generated in their facilities are treated and recycled;
- (b) if so, the details and its implementation status thereof; and
- (c) the violations that took place so far and action taken thereon?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JAVADEKAR)

(a) & (b) Ministry of Environment, Forest and Climate Change has comprehensively revised Solid Waste Management Rules on 8th April, 2016 in supersession of Municipal Solid Waste (Management and Handling) Rules, 2000. These Rules make it mandatory for bulk generators like railways, airports, ports, defence establishments, special economic zones, State and Central government organizations, important places of pilgrimage, religious & historical importance, hotels & restaurants and gated communities with built up area of five thousand sq. meters and above to segregate the waste into dry and wet streams, and to channelize dry waste like paper, plastic, glass, metal etc. for recycling & reuse, and wet wastes from kitchen and food for composting and / or bio-methanation. The State Governments have the prime responsibility for enforcing and implementing various provisions of the Rules to achieve the stated objectives of the Rules as above and a communication was sent to all the States on 13th April, 2016 for effective implementation of these Rules.

(c) Does not arise since the Solid Waste Management Rules, 2016 was notified on 8th April, 2016.
